

#### **Dispute between ONGC and Cairn India**

133. SHRI RAM KRIPAL YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is any dispute between Oil and Natural Gas Corporation (ONGC) and Cairn India about operator status on their JV Oil Field in Rajasthan after Cairn deal with Vedanta Resources;
- (b) if so, the details thereof;
- (c) whether it is a fact that Vedanta Resources do not have any experience in oilfield *i.e.* either on exploration or production; and
- (d) if so, the details of action taken by Government in this issue?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) No, Sir. There is no dispute between ONGC and Cairn India about operatorship status in the Block RJ-ON-90/1. ONGC is the licensee of the block and Cairn India Limited is the Operator.

(c) and (d) As per available information, Vedanta Resources does not have experience in exploration and production of oil.

#### **National Family Benefit Scheme**

134. SHRI N.K. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the National Family Benefit Scheme (NFBS) which expires in April, 2011 will be replaced or extended by a similar arrangement;
- (b) the number of beneficiaries who availed of the benefits under the NFBS since its inception;
- (c) the number of pending complaints relating to non-payment of benefits under the NFBS; and
- (d) the steps taken by Government to address these grievances?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) There is no proposal for termination of National Family Benefit Scheme (NFBS) which is an ongoing scheme.

(b) As per the reports received from State Governments, 36,57,644 families have been benefited under the NFBS since its inception in 1995.

(c) NFBS is a component of National Social Assistance Programme (NSAP) which is part of State Plan since year 2002-03. Schemes under NSAP are implemented by State Governments. Identification of beneficiaries and disbursement of benefits under NSAP is the responsibility of the concerned State Governments. The information regarding pending cases are not maintained at the Central level.

(d) The complaints/requests received are forwarded to the concerned State Governments for taking appropriate action. The implementation of the schemes is monitored and reviewed periodically during the Nodal Officer meetings and Performance Review Committee (PRC) meetings. Adequate funds have been released to States as per the estimated number of beneficiaries to be covered under NFBS.

#### **Construction of roads under PMGSY in Maharashtra**

†135. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of roads identified for construction in different districts of Maharashtra under Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) the target of length of road in kilometers to be laid during the current fiscal year;

(c) whether funds have been allocated for different districts of the State under the said scheme;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) 'Habitation' is the unit for providing connectivity under Pradhan Mantri Gram Sadak Yojana (PMGSY). As per eligibility criteria, 1,561 habitations were eligible for providing connectivity in the State.

(b) During current fiscal year it is targeted to construct 1,292 km of road works in Maharashtra under PMGSY.

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†Original notice of the question was received in Hindi.